IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 145

COMP.APPL/18(CH)2023
COMP.APPL/198(CH)2023
COMP.APPL/199(CH)2023
And
CP No. 2/Chd/Hry/2023

IN THE MATTER OF:

Ritesh Bijoria & Ors. ... **Petitioner**

Versus

Rajinder Singh Chauhan & Ors. ... **Respondent**

Under Section: 241, 242, 244, CA 2013
Rule: 11, 32, NCLT Rules 2016

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 07.06.2024.

Sd/-
Court Officer

26.04.2024
Mukta